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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2013; Appropriation Bill, 2013; Appropriation (No. 2) Bill, 2013; Jharkhand Appropriation (No. 2) Bill, 2013 and agreed without any amendment to the Criminal Law (Amendment) Bill, 2013. .

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 14th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 15th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation (No.2) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 15th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st March, 2013 agreed without any amendment to the Criminal Law (Amendment) Bill, 2013 which was passed by the Lok Sabha at its sitting held on the 19th March, 2013."

...(Interruptions)